

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.69/(MAH)/2011
CA No.

CORAM:

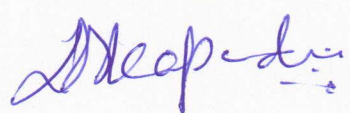
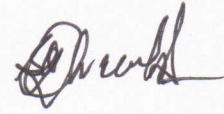
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2016

NAME OF THE PARTIES: Mr. Dilip S. Kapadia

V/s.
M/s. Maruti Super Touch Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dilip S. Kapadia	Director Pehhoner	
2	S.T. Kharmate	Resp. 1 To 4 PCS	

Order

C.P. NO. 69/397-398/CLB/MAH/2011

1. No time left to hear this matter because an another matter is heard at length. By the order of the court case is Adjourned to 11.11.2016
2. Date duly communicated to both the sides in the court

Dated: 21.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)